GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 220 ANSWERED ON TUESDAY, JULY 22, 2025

REMOVAL OF NON-OPERATIONAL COMPANIES FROM GOVERNMENT RECORDS

OUESTION

220 # Shri Brij Lal:

Shri Aditya Prasad:

Will the Minister of Corporate Affairs be pleased to state:

- (a) the total number of companies removed across the country during the recent drive, State-wise, including the State of Jharkhand;
- (b) the steps undertaken to ensure that genuine companies are not mistakenly deregistered and the process is fully followed;
- (c) whether the Ministry plans to introduce any policies to improve compliance and streamline the registration/deregistration process; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS.

(SHRI HARSH MALHOTRA)

- (a) 97179 companies have been struck off across the country in the last drive (Fourth Drive). The State-wise/UT information including Jharkhand is as per Annexure -A.
- (b) Due process for strike-off of Companies as laid down under section 248(1) of the Companies Act, 2013 is adhered to. Any person aggrieved by the order of dissolution by the Registrar of Companies, may file an appeal to the National Company Law Tribunal for restoration of its name in terms of Section 252 of the Act.
- (c) & (d) The Companies Act, 2013 and rules made thereunder contain adequate provisions for ensuring accountability and transparency in the management of companies. It provides for accountability for management of companies through key managerial personnel, Board of directors and shareholders. The Act & Rules require companies to maintain books of account, various returns and registers etc in the prescribed form and keep them at their registered offices. Compliances with applicable accounting standards has also been mandated under the Act. Companies are required to get its accounts audited by an Independent Chartered Accountant. Further, the companies are required to file its Annual Returns, Financial Statements and other documents with MCA 21 Registry as prescribed under Companies Act, 2013.

The Central Registration Centre (CRC) was established in 2016 under Section 396 of the Companies Act, 2013 for speedier processing of incorporation related e-forms i.e. reservation of name and incorporation of companies for the purpose to streamline the registration process. The Web form being used for above purposes facilitates on-screen filing and real time data for seamless incorporation of new companies. This has resulted in reduction in the number of processes and time taken for starting a business in the country.

A Centre for Processing Accelerated Corporate Exit (C-PACE) has also been established to centralize and speed up the voluntary strike off process of companies u/s 248 (2) of the Companies Act, 2013 in a fast-track mode. The Ministry has also centralized the striking off of Limited Liability Partnerships (LLPs) by empowering the C-PACE for processing of e-Forms related to striking off of LLPs.

ANNEXURE – 'A'

Details of Companies struck off during IV Drive:

S.N.	Name of the State	No. of
		companies
	Andaman and Nicobar Islands	54
	Andhra Pradesh	2708
	Arunachal Pradesh	53
	Assam	778
	Bihar	4153
	Chandigarh	438
	Chattisgarh	626
	Dadra & Nagar Haveliand Daman	
	and Diu	28
	Delhi	13378
	Goa	291
	Gujarat	3481
	Haryana	4186
	Himachal Pradesh	444
	Jammu & Kashmir	629
	Jharkhand	1636
	Karnataka	8008
	Kerala	2424
	Ladakh	10
	Madhya Pradesh	2152
	Maharashtra	13080
	Manipur	186
	Meghalaya	30
	Mizoram	22
	Nagaland	38
	Odisha	1991
	Puducherry	124
	Punjab	1137
	Rajasthan	2631
	Tamil Nadu	6889
	Telangana	6331
	Tripura	110
	Uttar Pradesh	11397
	Uttarakhand	757
	West Bengal	6979
	TOTAL	97179